

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
THIS THE 8TH DAY OF NOVEMBER, 2005
Civil Misc. Contempt Petition No.29 of 2005
In
Original Application No. 85 of 2000

CORAM

HON.MR.A.K.BHATNAGAR,J.M.
HON.MR.D.R.TIWARI, A.M

Yadu nath Prasad, S/o Shri bindeshwari
Prasad, r/o 227/3B Lalbagh colony,
Rajrooppur, Allahabad. .. Applicant
(By Adv: Shri M.K.Sharma)

Versus

1. Shri Arvind Kumar Tyagi, working as Deputy chief Electrical Engineer (Construction), Northern Railway, Allahabad.
2. Shri Shri Prakash, D.R.M., N.C.R, Allahabad. .. Respondents

(By Adv: Shri A.K.Gaur)

ORDER

Hon.Mr.A.K. Bhatnagar, J.M.

This contempt petition has been filed for punishing the respondents for non compliance of the order passed in Oa No.85/00 passed on 29.10.01 by which the following order was passed:-

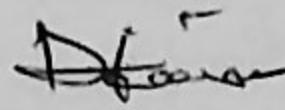
"With the above position in view, we have no alternative but to set aside the impugned appellate order dated 08.12.1999, copy of which has been annexed as Annexure A-2 and obviously with this position the impugned punishment order becomes ineffective, hence it is also quashed with all consequential service benefit to the applicant. Copy of this order be sent to D.R.M, Allahabad by the Registry."

Shri A.K. Gaur, learned counsel for the respondents submitted that he has filed counter affidavit that the order passed by this Tribunal has already been complied with as stated in para 8. Learned counsel for the respondents made a statement at bar that the applicant has been reinstated. This fact is also admitted by the applicant's counsel.

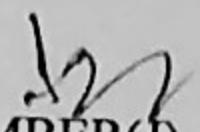
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Having heard the counsel for the parties, we are of the view that the compliance of the order passed in OA 85/00 has been substantially complied with and no case of contempt now survives.

Accordingly, the contempt petition is dismissed and notices issued to respondents are hereby discharged. However, a liberty is granted to the applicant to come up on the original side if he is still aggrieved and if so advised.



MEMBER(A)



MEMBER(J)

Uv/